GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1993 ANSWERED ON:08.03.2013 OVERSEAS INDIAN DOCTORS Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government proposes to amend the Medical Council of India (MCI) Act to allow overseas Indian doctors to practice in the country;

(b) if so, the details thereof;

(c) whether the Government has worked out various modalities for the purpose; and

(d) if so, the details thereof along with the time by which the said proposal is likely to be implemented?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (d) The Ministry of Overseas Indian Affairs has granted certain benefits to registered Overseas Citizehs of India (OCIs) which inter-alia include pursuing the profession of medicine in India. These benefits are, however, subject to the amendments in the relevant rules of the Government and accordingly, a proposal has been mooted to amend Indian Medical Council (IMC) Act, 1956 to grant registration to OCIs to practice medicine in India.